

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-494(PB)/2017**

**IN THE MATTER OF:**

Reliance Commercial Finance Ltd.

.... Applicant/Petitioner

Vs.

Noble Resourcing Business and Solutions Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Soumyajit Nath, Advocate with Mr. Shrayansh Rastogi, AR

For the Respondent : Mr. Pramod K. Singh, Advocate


**ORDER**

Learned counsel for the respondent states that he has been instructed to appear and shall file his power of attorney in the registry today itself.

Reply be filed within ten days with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 16.01.2018.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

18.12.2017  
VINEET